FORM- G
INVITATION FOR EXPRESSION OF INTEREST
FOR
MAJESTIC HOTELS LIMITED
OPERATING PARK PLAZA, HOTEL AT LUDHIANA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**Majestic Hotels Limited** (“Corporate Debtor”) **CIN**: **U55101PB1989PLC037667**
2.	Address of the Registered Office	**Majestic Park Plaza, Bhai Bala Chowk Ferozepur Road, Ludhiana, Punjab -**
3.	URL of website	**https://majestichotel.ibc2016.net**
4.	Details of place where majority of fixed assets are located	Majestic Park Plaza, Bhai Bala Chowk Ferozepur Road, Ludhiana, Punjab -141002
5.	Installed capacity of main products/ services	114 rooms (with 77 rooms being presently operational), along with 5 Banquets halls of different sizes, 3 Restaurants, Swimming pools, Spa, Gym and other facilities.
6.	Quantity and value of main products/ services sold in last financial year	Sales in FY 2025-26 Rs. 22,36,01,868 (Provisional) Sales in FY 2024-25 Rs. 21,68,90,154 (Audited) Sales in FY 2023-24 Rs. 21,43,36,722 (Audited)
7.	Number of employees/ workmen	214

<table>
<tr><td>8.</td><td>Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:</td><td rowspan="2">Details of the process and manner of submitting an expression of interest in the corporate insolvency resolution process ("CIRP") of the Corporate Debtor, including the eligibility criteria for prospective resolution applicants (as approved by the committee of creditors of the Corporate Debtor ("CoC") under Section 25(2)(h) of the Insolvency and Bankruptcy Code, 2016 ("Code"), are set out in the detailed Invitation for Expression of Interest.

The detailed Invitation for Expression of Interest containing these details, is available on the website of the Corporate Debtor and can be accessed at https://majestichotel.ibc2016.net

Any other details may be sought by sending a request to the Resolution Professional at: majestichotels.cirp@gmail.com</td></tr>
<tr><td>9.</td><td>Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:</td></tr>
<tr><td>10.</td><td>Last date for receipt of expression of interest</td><td>16/09/2026</td></tr>
<tr><td>11.</td><td>Date of issue of provisional list of prospective resolution applicants</td><td>19/09/2026</td></tr>
<tr><td>12.</td><td>Last date for submission of objections to provisional list</td><td>24/09/2026</td></tr>
<tr><td>13.</td><td>Date of issue of final list of prospective resolution applicants</td><td>26/09/2026</td></tr>
</table>

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29/09/2026
15.	Last date for submission of resolution plans	29/10/2026
16.	Process email id to submit Expression of Interest	**majestichotels.cirp@gmail.com**
17.	Details of the corporate debtor's registration status as MSME.	The Corporate Debtor is not registered as a Micro, Small or Medium Enterprise (MSME) under the MSME Act

Notes:

(1) The present Form G is issued in substitution of the earlier Form G dated 02.07.2026, consequent upon annulment of the process for invitation for expression of interest, initiated thereunder.

(2) The timelines as stated in the present Form G, remain subject to modification / extension with the approval of the CoC.

Sd/-

Mr. Krishan Vrind Jain
Resolution Professional
In the Matter of M/s Majestic Hotels Limited
Regn. No. IBBI/IPA-001/IP-P00284/2017-2018/10528
Registered Address: 1139, sector 82A, IT City,
Block B, Behind WTC, Sahibzada Ajit Singh Nagar, Punjab ,160055
Email for Correspondence: majestichotels.cirp@gmail.com
Registered Mobile No. 9417009490, +91- 62832-81078
AFA valid till 31.12.2026

Place: Chandigarh
Date: 01.09.2026

Before the Hon'ble National Company Law Tribunal Guwahati Bench, Guwahati
Interlocutory Applications Nos IA(IBC)/89/GB/2026, IA(IBC)/91/GB/2026, IA(IBC)/92/GB/2026

in CP(IB) No 2/GB/2022,
In the matter of:
Dr. N. Sahewalla and Company Pvt Ltd Versus Kuber Khanij Private Limited (under Section 7 of the Insolvency and Bankruptcy Code, 2016,
And in the matter of: Mr Manish Agarwalla, Liquidator.............Applicant in IA(IBC)/89/GB/2026, IA(IBC)/91/GB/2026, IA(IBC)/92/GB/2026
Versus Dr Ashish Makalar...Respondent no 1, **Mr Mukut Mithi... Respondent no 2,** M/s Meghalaya Cements Limited/ Mr Nishant Garodia (Respondent no 3)

PUBLIC NOTICE FOR SUBSTITUTED SERVICE
(Issued Under Rule 38 (4) of the National Company Law Tribunal Rules, 2016)
To Mr Mukut Mithi (Respondent no 2) Last Known Address at A B 8 Pandara Road, Lodhi Road South Delhi-110003
Email: mukutmithi@rediffmail.com

TAKE NOTICE that the Liquidator, Mr. Manish Agarwalla, has filed Interlocutory Applications, namely **IA (IBC)/89/GB/2026, IA (IBC)/91/GB/2026,** and **IA (IBC)/92/GB/2026** in **CP (IB)/2/GB/2022,** before the Hon'ble National Company Law Tribunal, Guwahati Bench.

WHEREAS, attempts to serve notice upon you through ordinary modes (Speed Post) returned unserved with the postal remark "No such person at the address," the Hon'ble Tribunal, vide its order dated **17th August 2026,** has directed the Liquidator to cause service of notice upon you by way of newspaper publication. Service through email mukutmithi@rediffmail.com is completed.

YOU ARE HEREBY CALLED UPON to take notice of the said proceedings and appear before the Hon'ble National Company Law Tribunal, Guwahati Bench on **21st September 2026 at 10:30 AM** (or as per the daily cause list), either physically or via video conferencing, in person or through an Authorised Legal Representative. You are required to file your reply/response, if any, in accordance with the law.

TAKE FURTHER NOTICE that in default of your appearance on the scheduled date and time, the Hon'ble Tribunal may proceed ex parte against you and pass such orders as it may deem fit in accordance with the law.

Copies of the Interlocutory Applications can be obtained from the office of the Liquidator on any working day.

Given under my hand on this 29th day of August, 2026.

Manish Agarwalla (Liquidator)
Room No 9, 5th Floor Parmeshwari Building Chatribari, Guwahati-781001
Email: cirp.kkpl@gmail.com Mob: 9435241000

MODERN STEELS LIMITED

CIN: L27109PB1973PLC003358
Corporate Office: SCO 98-99, Sub City Centre, Sector 34, Chandigarh-160022
Registered Office : G.T. Road, Mandi Gobindgarh (Punjab)-147301
Email: secretarial@modernsteels.com, Website: www.modernsteels.com

NOTICE

Notice is hereby given that the 52nd Annual General Meeting of the members of the Company will be held on Saturday, the 26th September, 2026 at 02.00 P.M. through Video Conferencing / Other Audio Visual Means.

The Notice and Annual Report of 52nd Annual General Meeting of the Company have been sent to the members in the permitted mode. Those members who have registered their email addresses with the Company/Depository Participants have been sent such documents in electronic mode. Pursuant to MCA Circular No. 09/2024 dated 19th September, 2024 and SEBI Circular No. SEBI/ HO/ CFD/ CFDPoD-2/ P/ CIR/ 2024/ 133 dated 3rd October, 2024, the physical copies of the Annual Report for the Financial Year 2025-26 are not being sent to the members. The Notice and full Annual Report is also displayed on the Company's website at www.modernsteels.com and on NSDL website www.evoting.nsdl.com.

Book closure:
Pursuant to Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Section 91 of the Companies Act, 2013, the Register of Members and Share Transfer Books of the Company will remain closed from Sunday, 20th September, 2026 to Saturday, 26th September, 2026 (both days inclusive) for the purpose of Annual General Meeting.

Remote e-voting:
Pursuant to provisions of Section 108 of the Companies Act, 2013, Rule 20 of the Companies (Management & Administration) Rules, 2014 as amended by the Companies (Management and Administration) Amendment Rules, 2015 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide its Members the electronic facility for transacting all the items of business mentioned in the notice through NSDL, which will commence on Wednesday, 23rd September, 2026 at 09:00 A.M. and ends on Friday, 25th September, 2026 at 05:00 P.M. During this period, shareholders of the Company, holding shares either in physical form or in dematerialized form, as on the cut-off date i.e. 19th September, 2026 may cast their vote electronically. The remote e-voting shall be disabled by NSDL, beyond the said date and time.

Any person who acquires shares of the Company and becomes member of the Company after dispatch of the Notice of AGM and holding shares as on the cut-off date i.e. 19th September, 2026 may obtain the login id and password by sending request at evoting@nsdl.co.in. However, if a person is already registered with NSDL for remote e-voting then existing user id and password can be used for casting vote.

Members may participate in AGM even after exercising right to vote by remote e-voting but shall not be entitled to vote again at the AGM. The voting rights of the members shall be in proportion to the equity shares held by them as on the cut-off date.

A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail facility of remote e-voting.

For electronic voting instructions, Members may go through the instructions mentioned after Note No. 24 of AGM Notice or contact National Securities Depository Limited, Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai at email Id: evoting@nsdl.co.in or Phone No. 022-48867000 who will address the shareholders grievances connected with the e-voting.

By order of the Board of Directors
For Modern Steels Limited
Sd/-
Ananya Modi
Company Secretary

Place: Chandigarh
Dated: 31st August, 2026

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR "MAJESTIC HOTELS LIMITED"
OPERATING PARK PLAZA, HOTEL AT LUDHIANA, PUNJAB

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/CIN/LLP No.	**MAJESTIC HOTELS LIMITED ("Corporate Debtor") CIN: U55101PB1989PLC037667**
2.	Address of the Registered Office	Majestic Park Plaza, Bhai Bala Chowk Ferozepur Road, Ludhiana, Pb.-141002
3.	URL of website	**https://majestichotel.ibc2016.net**
4.	Details of place where majority of fixed assets are located	Majestic Park Plaza, Bhai Bala Chowk Ferozepur Road, Ludhiana, Pb.-141002
5.	Installed capacity of main products/ services	114 rooms (with 77 rooms being presently operational), along with 5 banquets halls of different sizes, 3 Restaurants, Swimming Pool, Spa, Gym. & other facilities.
6.	Quantity and value of main products/ services sold in last financial year	Sales in FY 2025-26 Rs. 22,36,01,868 (Provisional) Sales in FY 2024-25 Rs. 21,68,90,154 (Audited) Sales in FY 2023-24 Rs. 21,43,36,722 (Audited)
7.	Number of employees/ workmen	214
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details of the process and manner of submitting an expression of interest in the corporate insolvency resolution process ("CIRP") of the Corporate Debtor, including the eligibility criteria for prospective resolution applicants (as approved by the committee of creditors of the Corporate Debtor ("CoC") under Section 25(2)(h) of the Insolvency and Bankruptcy Code, 2016 ("Code"), are set out in the detailed Invitation for Expression of Interest. The detailed Invitation for Expression of Interest containing these details, is available on the website of the Corporate Debtor and can be accessed at https://majestichotel.ibc2016.net Any other details may be sought by sending a request to the Resolution Professional at: majestichotels.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	
10.	Last date for receipt of expression of interest	16.09.2026
11.	Date of issue of provisional list of prospective resolution applicants	19.09.2026
12.	Last date for submission of objections to provisional list	24.09.2026
13.	Last date of issue of final list of prospective resolution applicants	26.09.2026
14.	Date of issue of Information memorandum, evaluation matrix & request for resolution plan to prospective resolution applicants	29.09.2026
15.	Last date for submission of Resolution Plans	29.10.2026
16.	Process email id to submit Expression of Interest	majestichotels.cirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	The Corporate Debtor is not registered as a Micro, Small or Medium Enterprise (MSME) under the MSME Act

Notes: (1) The present Form G is issued in substitution of the earlier Form G dated 02.07.2026, consequent upon annulment of the process for invitation for expression of interest, initiated thereunder.
(2) The timelines as stated in the present Form G, remain subject to modification / extension with the approval of the CoC.

Sd/-
Mr. Krishan Vrind Jain
Resolution Professional
In the Matter of M/s Majestic Hotels Limited
Regn. No. IBBI/IPA-001/IP-P00284/2017-2018/10528
Registered Address: 1139, Sector 82A, IT City, Block B, Behind WTC, Sahibzada Ajit Singh Nagar, Punjab ,160055
Email for Correspondence: majestichotels.cirp@gmail.com
Registered Mobile No. 9417009490, +91- 62832-81078
AFA valid till 31.12.2026

Date:- 01.09.2026
Place: Chandigarh

THIS IS A CORRIGENDUM TO LETTER OF OFFER FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN INVITATION OR AN OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES

Alan Scott
- Innovating across Industries -

ALAN SCOTT ENTERPRISES LIMITED

Corporate Identification Number: L33100MH1994PLC076732

Alan Scott Enterprises Limited (CIN: L33100MH1994PLC076732) was incorporated on February 22, 1994, as a Public Limited company, in the name and style 'Suketu Fashions Limited' under the provisions of the Companies Act, 1956, in the State of Maharashtra, Mumbai. In August 1994, the Company made its maiden public offering of equity shares, which were initially listed on the Over the Counter Exchange of India (OTCEI). Subsequently, the equity shares of the Company were migrated to the Main Board of BSE Limited in 2015. Thereafter, the name of the Company was changed to 'Alan Scott Industries Limited', and a Fresh Certificate of Incorporation consequent upon the change of name was issued by the Registrar of Companies, Maharashtra, Mumbai, on October 24, 1997. Subsequently, in 2006, the name of the Company was changed to 'Alan Scott Industriess Limited', and a Fresh Certificate of Incorporation consequent upon the change of name was issued by the Registrar of Companies, Mumbai, on September 9, 2006. Further, on October 25, 2023, the Company changed its name from 'Alan Scott Industriess Limited' to 'Alan Scott Enterprises Limited', and a Certificate of Change of Name was issued by the Registrar of Companies, Maharashtra, Mumbai. For further details of our Company, see 'General Information' beginning on page 48 of the Letter of Offer.

Registered office: Unit no.302, Kumar Plaza, 3rd Floor, Near Kalina Masjid, Kalina Kurla Road, Santacruz (East), Mumbai – 400029, Maharashtra, India.
Tel: +91-22-61786000/ +91-22-61786001 | **E-mail:** alanscottcompliance@gmail.com | **Website:** www.thealanscott.com;
Contact Person: Ms. Sheetal Jagetiya, Company Secretary & Compliance Officer

CORRIGENDUM TO THE LETTER OF OFFER DATED AUGUST 13, 2026
(THE "LETTER OF OFFER" / "LOF")
NOTICE TO INVESTORS (THE "CORRIGENDUM")

PROMOTER OF OUR COMPANY: MR. SURESHKUMAR JAIN

RIGHTS ISSUE OF UP TO 9,52,932(NINE LAKH FIFTY TWO THOUSAND NINE HUNDRED AND THIRTY TWO) PARTLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹10.00/- EACH OF OUR COMPANY (THE 'RIGHTS EQUITY SHARES') FOR CASH AT A PRICE OF ₹75.00/- PER RIGHTS EQUITY SHARE (INCLUDING A PREMIUM OF ₹65.00/- PER RIGHTS EQUITY SHARE) AGGREGATING UP TO ₹714.70/- LAKHS* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 RIGHT EQUITY SHARE FOR EVERY 6 EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON FRIDAY, AUGUST 21, 2026, (THE 'ISSUE').

Assuming full subscription.

This is with reference to the **Letter of Offer** ("LOF") dated **August 13, 2026** filed by the Company with BSE Limited ("BSE"). Applicants / Investors may note the following modifications to the disclosures in the Letter of Offer, Application Form and Rights Entitlement Letter and the same shall be deemed to be updated and incorporated in the Letter of Offer, Application Form and Rights Entitlement Letter.

THIS CORRIGENDUM (THE "CORRIGENDUM") SHOULD BE READ IN CONJUNCTION WITH THE LETTER OF OFFER DATED AUGUST 13, 2026 AND CORRESPONDING APPLICATION FORM AND RIGHTS ENTITLEMENT LETTER. CAPITALISED TERMS USED IN THIS CORRIGENDUM AND NOT DEFINED HEREIN SHALL HAVE THE SAME MEANING AS ASCRIBED IN THE LETTER OF OFFER. EQUITY SHAREHOLDERS ARE REQUESTED TO NOTE THE FOLLOWING CHANGES/ AMENDEMENT TO THE LETTER OF OFFER.

The Letter of Offer, Application Form and the Rights Entitlement Letter, shall stand rectified to the extent of the **Issue Opening and On Market Renunciation day** in the Letter of Offer, Application Form and the Rights Entitlement Letter, wherever appearing, shall be read and construed as **Tuesday, September 01, 2026.**

For Alan Scott Enterprises Limited
On Behalf of the Board of Directors
Sd/-
Ms. Sheetal Jagetiya
Company Secretary and Compliance Officer

Date: August 31, 2026
Place: Mumbai

केनरा बैंक Canara Bank
(भारत सरकार का उपक्रम) (A Govt. of India Undertaking)
सिंडिकेट Syndicate

E-AUCTION SALE NOTICE

Canara Bank :- Recovery Section, Panchkula

Contact No. 7009727632, 6395959753, E-mail: rocpcarec@canarabank.com

E-AUCTION SALE NOTICE

SALE NOTICE OF IMMOVABLE/MOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 UNDER RULES 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged/ charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Canara Bank will be sold on **"As is where is","As is what is", and "Whatever there is"** in Eauction arranged by the service provider **BAANKNET (M/s PSB Alliance Pvt. Ltd), (Contact No. 8291220220, Email : support.BAANKNET@psballiance.com).**

SR. NO. 01 LAST DATE OF RECEIPT OF EMD IS 17.09.2026 UPTO 5:00 P.M.
SR. NO. 01 LAST DATE OF E-AUCTION IS 18.09.2026 (12:30 PM TO 1:30 P.M.)
(with unlimited extension of 5 minutes duration each till the conclusion of the sale)

Sr. No.	Branch Name/Name & Address of the Borrower(s)/ Guarantor(s)	Details of Property/ies (Vehicle/P&M/Stock)	Total Liabilities as on specified Date	Reserve Price (in Rs.)	Earnest Money Deposit (EMD) (in Rs.)	Details of A/c No. / IFSC CODE / Possession notice
01	Yamuna Nagar Camp (18285) & Radaur Road, Camp Area, Yamuna Nagar Authorised Officer : Mr. Anil Kumar, Divisional Manager, Canara Bank, Regional Office, Panchkula (Mob. No. 70871-10792)	Tata Tigor XZ+ 1.2 RTN /June 2022, Colour: Daytona Grey Fuel Type: Petrol	Total Liabilities as on 31.12.2025 Rs. 5,39,881.02/-/- plus further interest & other charges (minus recovery, if any)	Rs.2,90,000/-	Rs.29,000/-	A/c No : 209272434 / CNRB0018285 / Physical Possession
	1. Sh. Ashwani Verma S/o Bhushan Lal Verma (Borrower) H.No 673, Gandhi Marg, Jagadhri ,Yamunanagar, Haryana –135001 2. Smt. Kiran Verma W/o Ashwani Verma, (Co Borrower) H No 673 , Gandhi Marg , Jagadhri , Yamunanagar , Haryana – 135001					

Other terms and conditions:

1. The Vehicle/P&M/Stock will be sold in AS is where is", As is what is", and Whatever there is" condition, including encumbrances if any. (There are no encumbrances to the knowledge of the Bank. For details of encumbrance, contact the undersigned before deposit of the Earnest Money Deposit (EMD) referred to para 18 below).
2. The Vehicle/P&M/Stock will be sold over & above the Reserve Price fixed by the Bank and minimum increment over the reserve price shall be **Rs. 5,000/- (Rupees Five Thousand only).**
3. Prospective bidders are advised to visit website https://baanknet.com/ and register yourself on the e-auction platform and further ensure having valid KYC documents like PAN Card & Aadhaar and Aadhaar linked with latest Mobile number and also register with Digi locker mandatorily. For bidding in the above e-auction from Baanknet.com portal (M/s PSB Alliance Pvt. Ltd), you may contact the helpdesk support of Baanknet (Contact details 7046612345/6354910172/8291220220/9892219848/8160205051, Email: support.BAANKNET@psballiance.com.
5. The intending bidders shall deposit Earnest Money Deposit (EMD) of Rs 00.29 Lakhs being of 10% of the Reserve Price in E-Wallet of M/s PSB Alliance Private Limited (BAANKNET) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan" on or before **17.09.2026 at 05:00 PM.**
6. Auction would commence at Reserve Price, as mentioned above. Bidders shall improve their offers in multiplies of **Rs. 5,000/- (Rupees Five Thousand only)** mentioned under the column "Increment Combo" (at least select 1). The bidder who submits the highest bid (above the Reserve price) on closure of 'Online' auction shall be declared as successful bidder. Even if there is only one bidder who has submitted EMD against particular property, the said bidder has to bid at least one increment above the Reserve Price in order to become successful H-1 bidder. The bidder who submits the highest bid on closure of e-Auction process shall be declared as Successful Bidder and a communication to that effect will be issued which shall be subject to approval by the Secured Creditor.
7. The incremental amount/price during the time of each extension shall be **Rs 5,000/-** and time shall be extended to 5 minutes when valid bid received in last minutes.
8. Sale shall be confirmed in favour of the successful bidder, subject to confirmation of the same by the secured creditor.
9. The successful bidder shall deposit 25% of the sale price (inclusive of EMD already paid), immediately on same day and or not later than next working day and the balance 75% amount of sale price to be deposited within 15 days from the date of confirmation of sale by the secured creditor. If the successful bidder fails to pay the sale price within the period stated above, the deposit made by him shall be forfeited by the Authorised Officer without any notice and property shall forthwith be put up for sale again.
10. The above mentioned balance sale price (other than EMD amount) should be remitted by the successful bidder through RTGS/NEFT to Account No. 209272434 of Canara Bank , Yamuna Nagar Camp Branch , IFSC Code CNRB0018285.
11. All charges for conveyance, stamp duty and registration, GST etc., as applicable shall be borne by the successful bidder over & above the bid amount. For acquiring the hypothecated Vehicle/P&M and Stock auctioned by Bank to him / her.
12. Once the successful bidder pays entire sale proceeds as per the terms & conditions of sale, the Bank shall issue Sale Certificate in favour of the successful bidder which conveying possession and ownership of the assets. Once the Sale certificate is issued by the Bank as above, the successful purchaser shall do the needful with regard to removal of charge from such assets and transfer the assets in his / her name, wherever required.
13. For sale proceeds above Rs. 50.00 Lakh (Rupees Fifty lakh), TDS shall be payable at the rate 1 % of the Sale amount, which shall be payable from the sale amount by the Successful buyer. Further, the GST as applicable shall be paid by the Successful buyer separately as per Government guidelines.
14. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on property affecting the security interest. However, the intending bidders should make their own independent inquiries/ due diligence regarding the encumbrances, title of property put on auction and claims / rights / dues affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third party claims / rights / dues.
15. It shall be the responsibility of Bidder to make due diligence and physical verification of Vehicle/P&M/Stock and satisfy themselves about the property/ies specification before submitting the bid. No claim subsequent to submission of bid shall be entertained by the Bank. The inspection of Vehicle/P&M/Stock put on auction will be permitted to interested bidders at site from **31.08.2026 to 17.09.2026 (10:00 A.M to 5:00 P.M)**
16. In case there are bidders who do not have access to the internet but interested in participating the e-auction, they can approach Canara Bank , Regional Office , Panchkula , who as a facilitating centre , shall make necessary arrangements.
17. Authorized officer reserves the right to postpone/cancel or vary the terms and conditions of auction without assigning any reason thereof.
18. For further details , contact Mr. Anil Kumar, Divisional Manager, Canara Bank, Regional Office, Panchkula (Mob. No. 70871-10792), Mr. Rajesh Yadav – Sr Manager (Mob No : 94170-97604) or Yamuna Nagar Camp Branch (Mob No.- 7496918285) e-mail id: cb18285@canarabank.com may be contacted during office hours on any working day. The service provider Baanknet (M/s PSB Alliance Pvt. Ltd), (Contact No. 7046612345/6354910172/ 8291220220/9892219848/ 8160205051, Email: support.BAANKNET@psballiance.com."

SPECIAL INSTRUCTION/CAUTION
Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Canara Bank nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder or vendor in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements/alternatives such as back –up, power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

Date :- 31.08.2026 **Place :- Panchkula** **Authorised Officer, Canara Bank**

CAPITAL TRADE LINKS LIMITED

CIN: L51909DL1984PLC019622
Regd. Office F-19, First Floor, Cross River Mall, C.B.D. East, Shahdara, Delhi-110032.
Phone: +91 7042353322 **Email:** cs@capitaltrade.in **Website:** www.capitaltrade.in

INFORMATION REGARDING FORTY-FIRST (41st) ANNUAL GENERAL MEETING

Members may please note that **the Forty-First (41st) Annual General Meeting (AGM) of CAPITAL TRADE LINKS LIMITED ("the Company") will be held on Wednesday, September 30th, 2026 at 12:00 p.m. (IST)** through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM"), to transact the business that will be set forth in the Notice convening the AGM.

The Ministry of Corporate Affairs ("MCA") vide its circular dated April 8, 2020, April 13, 2020, May 5, 2020 and subsequent circulars issued in this regard, the latest General Circular No. 03/2025 dated September 22, 2025 ("MCA Circulars") has permitted the holding of AGM through VC/OAVM. In compliance with the applicable provisions of the Companies Act, 2013 and the Rules made thereunder read with MCA Circulars, the AGM of the Company will be held through VC/ OAVM, without physical presence of the Members at a common venue.

Electronic Dissemination of Notice of the AGM and Annual Report:
In compliance with the MCA Circulars and Securities and Exchange Board of India ("SEBI") circular dated October 3, 2024 and other relevant circulars issued in this regard ("SEBI Circulars"), the Notice of the AGM along with the Annual Report of the Company for FY 2025-26 will be sent by electronic mode to those Members of the Company, whose email addresses are registered with the Company or its Registrar and Transfer Agent viz. MAS Services Limited (MAS) or Depository Participant(s) ("DPs").

For Members who have not registered their email addresses with the Company/MAS /DPs, a letter containing the exact link of the website of the Company for accessing the Annual Report of the Company for FY 2025-26 will be sent at the address registered in the records of the Company/MAS/DPs.

The Notice of the AGM along with the Annual Report of the Company for FY 2025-26 shall also be made available on the Company's website at https://www.capitaltrade.in /, website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com. Members can join or participate in the AGM through VC/OAVM facility or view the live webcast at www.evoting.nsdl.com. The detailed instructions for joining the AGM will be mentioned in the Notice of the AGM.

Manner of casting vote through electronic means:
The Company has appointed NSDL to facilitate voting through electronic means. The Company will provide remote e-voting facility to all its members to cast their vote on all the resolutions as would be set forth in the Notice of the AGM. The Company will also provide facility for e-voting during the AGM for members attending the AGM and who have not cast their votes through remote e-voting. Detailed procedure for remote e-voting and e-voting will be provided in the Notice of the AGM.

The login credentials for casting the votes through remote e-voting and e-voting shall be made available to the Members through the various modes as may be provided in the Notice of the AGM.

Manner of registering/updating email addresses/bank account details:

- **Members holding shares in dematerialised Mode**
  Members may register/update their email addresses/bank account details with the respective DPs with whom they are maintaining demat accounts.
  To support the "Green Initiative", Members who have not yet registered/updated their email addresses, bank account details are requested to register/update the same with their DPs.
- **Members holding shares in physical Mode**
  Members holding shares in physical form who have not updated their KYC details are requested to complete the mandatory KYC by sending an e-mail request along with duly signed Form ISR-1 and other relevant forms to MAS at https://www.masserv.com/downloads.asp. The said forms can be downloaded from the Company's website at https://www.capitaltrade.in/Downloads.php.
  In case of any queries, you may refer the e-Voting user manual available at download section of www.evoting.nsdl.com or call on: 022 - 4886 7000 or send email at evoting@nsdl.com.

This Notice is being issued for the information and benefit of all the Members of the Company and is in compliance with the MCA Circulars and SEBI Circulars.

For Capital Trade Links Limited
Sd/-
Daksh Kumar Goel
Company Secretary

Place: Delhi
Date: 01.09.2026

EPACK PREFAB

EPACK PREFAB TECHNOLOGIES LIMITED

(Formerly known as EPACK Prefab Technologies Private Limited and EPACK Polymers Private Limited)

CIN: L74999UP1999PLC116066

Registered Office: 61-B, Udyog Vihar, Surajpur, Kasna Road, Greater Noida, Gautam Buddha Nagar, U.P. India - 201306

Tel.: +91 81304 44466; **E-mail:** info@epack.in; Website: www.epackprefab.com

NOTICE TO THE SHAREHOLDERS 27TH ANNUAL GENERAL MEETING

Notice is hereby given that

1. The **27th Annual General Meeting ("AGM")** of the members of EPACK Prefab Technologies Limited ("Company") will be held through Video Conferencing (**"VC"**)/ Other Audio Visual Means (**"OAVM"**), on **Friday, September 25, 2026,** at 11:00 AM IST, in compliance with the applicable provisions of the Companies Act, 2013 (**"Act"**) and the rules made thereunder and Securities and Exchange of Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (**"Listing Regulations"**) read with relevant circulars issued by the Ministry of Corporate Affairs (**"MCA"**) and Securities and Exchange of India (**"SEBI"**), to transact the business as set forth in the Notice calling the AGM.
2. Notice of the AGM and Annual Report for the Financial Year (**"FY"**) 2025-26 will be sent electronically to those members whose e-mail IDs are registered with Company/ RTA/ Depository Participant(s) and the same will also be available on the Company's website www.epackprefab.com, websites of Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of KFin Technologies Limited at https://evoting.kfintech.com. Members can attend and participate in the AGM through VC/ OAVM facility only and their attendance shall be counted for the purpose of determining the quorum under Section 103 of the Act. The instruction for joining the AGM are provided in the Notice of the AGM.
3. **Manner of registering/ updating email addresses who have not registered/ updated their email addresses with the Company:**
   Members are required to register/ update their email address with their respective Depository Participant (**"DPs"**) for receiving all communication from the Company electronically.
4. **Manner of casting vote(s) through e-voting:**
   (a) Members will have an opportunity to cast their vote(s) on the business as set out in the Notice of the AGM through electronical voting system.
   (b) The manner of voting remotely (**"Remote e-Voting"**) by members and for members who have not registered their email addresses will be provided in the Notice of the AGM.
   (c) The facility for voting through electronical voting system also be made available at the AGM (**"Insta Poll"**) and Members attending the AGM who have not cast their vote(s) by remote e-voting and are otherwise not barred from doing so, will be able to vote at the AGM.
   (d) The login credential for casting votes through e-voting shall be made available to the members through email. Members who do not receive email or whose email addresses are not registered with the Company/ KFin Technologies Limited/ DPs, may generate login credentials by following instructions given in the Notes to the Notice of AGM.
   (e) The same login credentials may also be used for attending the AGM through VC/ OAVM.
5. **Closure of Register of Members ("RoM") for 27th AGM:**
   Pursuant to the provisions of Section 91 of the Act, the RoM and Share Transfer Books of the Company shall remain closed September 18, 2026, to September 25, 2026 (both days Inclusive).

In compliance of SEBI Master Circular dated February 06, 2026, the security holders are hereby advised to update/ register their PAN, Choice of Nomination, Contact Details (i.e. postal address with PIN and mobile no.), Bank Account Details and Specimen Signature. Further, any grievances/ service request shall be entertained by RTA/ Company only after furnishing PAN and KYC Details.

Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular instructions for joining the AGM, manner of casting vote through remote e-voting or e-voting during the AGM.

Place: Noida
Date: August 31, 2026

By the order of the Board of Directors
For EPACK Prefab Technologies Limited
Sd/-
Preeti Chauhan
Company Secretary

गृहम हाउसिंग फाइनेंस लिमिटेड

पंजीकृत कार्यालयः 6वीं मंजिल, बी-बिल्डिंग, गंगा ट्रूनो बिजनेस पार्क, लोहेगांव, पुणे, महाराष्ट्र – 411014.

परिशिष्ट IV (नियम 8(1) देखें) कब्जा सूचना (अचल सम्पत्ति हेतु)

जबकि अधोहस्ताक्षरी ने गृहम हाउसिंग फाइनेंस लिमिटेड जिसे इसके बाद उपरोक्त कॉर्पोरेट/पंजीकृत कार्यालय का सुरक्षित लेनदार कहा जाएगा। के प्राधिकृत अधिकारी के रूप में वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (इसमें आगे "उक्त अधिनियम" कहा गया है) के अधीन और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए एक मांग सूचना निम्नवर्णित तिथि को जारी की थी, जिसमें निम्नवर्णित कर्जदारों से सूचना में वर्णित बकाया राशि का भुगतान उक्त सूचना की प्राप्ति की तिथि से 60 दिन के भीतर करने की मांग की गई थी।

कर्जदार उक्त राशि चुकाने में असफल रहे हैं, अतः एतद्द्वारा कर्जदारों और जनसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13(4) के तहत उसको प्रदत्त शक्तियों का प्रयोग करते हुए यहां नीचे वर्णित सम्पत्ति का कब्जा नीचे वर्णित दिनांक को ले लिया है।

कर्जदारों को विशेष रूप से तथा जनसाधारण को सामान्य रूप से इस सम्पत्ति के संबंध में संव्यवहार नहीं करने हेतु सावधान किया जाता है और सम्पत्ति के संबंध में कोई भी संव्यवहार प्रतिभूत लेनदार की बकाया राशि और उस पर ब्याज इत्यादि सहित के अधीन होगा। कर्जदार का ध्यान, प्रत्याभूत आस्तियों को छुड़ाने के लिए, उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप-धारा (8) के प्रावधान की ओर आकृष्ट किया जाता है। कब्जे में ली गई सम्पत्ति का विवरण यहां नीचे दिया गया है।

क्र. सं.	कर्जदार का नाम	सम्पत्ति का विवरण	कब्जा सूचना की तिथि	सांविधिक मांग सूचना की तिथि	मांग सूचना में राशि (रु.)
1	अमीर जाफर, अस्मा बेगम	आवासीय संपत्ति मकान/प्लॉट का वह समस्त टुकड़ा और अंश जोकि खसरा नं. 980, 0.0084 हेक्टेयर भूमि को मापना अर्थात 84.00 वर्ग मीटर, टांडा खास, परगना और तहसील टांडा, जिला रामपुर सीमाएं – पूर्व – अनवर का मकान, पश्चिम – वाजिद का मकान, उत्तर – अनीस का मकान दक्षिण – रईस का मकान और रोड 4.6 मीटर चौड़ा	29/08/2026	09/06/2026	ऋण संख्या: HF0416H2110003 5 रु. 9,53,709/– (रुपये नौ लाख तिरेपन हजार सात सौ नौ मात्र) दिनांक 09.06.2026 तक देय, ब्याज सहित @18.2% प्रति वर्ष वसूली तक

किसी भी मामले में यदि स्थानीय भाषा के प्रकाशन और अंग्रेजी समाचार पत्र प्रकाशन की सामग्री के बीच कोई अंतर है, तो फाइनेंशियल एक्सप्रेस में प्रकाशित अंग्रेजी समाचार पत्र भाषा की सामग्री मान्य होगी।

स्थानः उत्तर प्रदेश, दिनांकः 01.09.2026 हस्ता/– प्राधिकृत अधिकारी, गृहम हाउसिंग फाइनेंस लिमिटेड

जेम एनवायरो मैनेजमेंट लिमिटेड

सीआईएनः L93000DL2013PLC247767

पंजीकृत कार्यालयः यूनिट नंबर 203, प्लाज़ा 3, सेंट्रल स्क्वायर, बाड़ा हिंदू राव, दिल्ली–110006

कॉर्पोरेट ऑफिसः तीसरी मंजिल, ए–115, सेक्टर 136, नोएडा,उत्तर प्रदेश–201304

ई–मेलः info@gemenviro.com, वेबसाइटः www.gemrenviro.com, फोनः 0120–4923132

जेम एनवायरो मैनेजमेंट लिमिटेड की 13वीं वार्षिक आम बैठक

एतद्द्वारा सूचित किया जाता है कि जेम एनवायरो मैनेजमेंट लिमिटेड ("कंपनी") के सदस्यों की 13वीं वार्षिक आम बैठक ("एजीएम") **सोमवार, 28 सितंबर, 2026 को दोपहर 12:30 बजे (आईएसटी)** वीडियो कॉन्फ्रेंसिंग ("वीसी")/अन्य ऑडियो–विजुअल साधनों ("ओएवीएम") के माध्यम से 13वीं एजीएम की सूचना में निर्दिष्ट कार्यों का निष्पादन करने के लिए, कंपनी अधिनियम, 2013 ("अधिनियम") के लागू प्रावधानों के अनुपालन में कॉर्पोरेट मामलों के मंत्रालय ("एमसीए") द्वारा 22 सितंबर, 2025 को जारी सामान्य परिपत्र संख्या 03/2025, इस संबंध में एमसीए द्वारा पहले जारी किए अन्य परिपत्रों (सामूहिक रूप से "**एमसीए परिपत्रों**" के रूप में संदर्भित) के सहपठित सेबी (सूचीबद्धता दायित्व और प्रकटीकरण अपेक्षाएं) विनियम, 2015 ("सेबी सूचीबद्धता विनियम") के लागू प्रावधानों के अनुपालन में, सेबी द्वारा समय–समय पर पहले जारी किए गए विभिन्न परिपत्रों (सामूहिक रूप से "**सेबी परिपत्रों**" के रूप में संदर्भित) आयोजित की जा रही है। इन प्रावधानों के तहत सदस्यों की सामान्य स्थल पर भौतिक उपस्थिति के बिना वीसी/ओएवीएम के माध्यम से एजीएम आयोजित करने की अनुमति प्रदान की गई है।

13वीं एजीएम की सूचना तथा वित्तीय वर्ष 2025–26 की वार्षिक रिपोर्ट इलेक्ट्रॉनिक माध्यम से उन सदस्यों को भेजी जाएगी, जिनके नाम **शुक्रवार, 28 अगस्त, 2026** को व्यावसायिक दिवस की समाप्ति के समय कंपनी के सदस्यों के रजिस्टर में दर्ज हैं तथा जिनके ई–मेल पते कंपनी/स्काईलाइन फाइनेंशियल सर्विसेज प्राइवेट लिमिटेड ("स्काईलाइन"), रजिस्ट्रार एवं शेयर हस्तांतरण एजेंट ("आरटीए")/डिपॉजिटरी प्रतिभागियों ("डीपी") के पास पंजीकृत हैं। चूंकि कंपनी के सभी शेयर डिमैट रूप में हैं, अतः सदस्यों से अनुरोध किया जाता है कि वे अपने संबंधित डीपी के पास अपने ई–मेल पते, बैंक खाते का विवरण तथा मोबाइल नंबर अपडेट/पंजीकृत कर लें।

सेबी सूचीबद्धता विनियमों के विनियम 36(1)(बी) के अनुसार, जिन सदस्यों के ई–मेल आईडी पंजीकृत नहीं हुई है, उन्हें भौतिक माध्यम से एक सूचना भेजी जाएगी, जिसमें कंपनी की वेबसाइट का वेब–लिंक तथा वह सटीक पथ दिया जाएगा, जिससे माध्यम से वे वार्षिक रिपोर्ट देख सकते हैं।

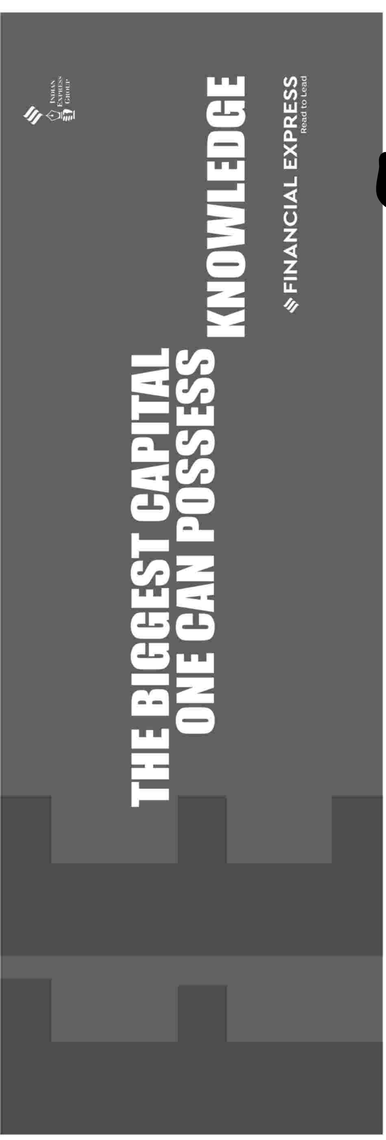
वित्तीय वर्ष 2025–26 की वार्षिक रिपोर्ट के साथ 13वीं एजीएम की सूचना की भौतिक प्रति उन सदस्यों को भेजी जाएगी, जो investors@gemenviro.com पर इसका अनुरोध भेजेंगे। अनुरोध में उनका नाम, पैन, डीपी आईडी एवं ग्राहक आईडी, पता तथा संपर्क विवरण का उल्लेख किया जाना आवश्यक है। कथित सूचना और वार्षिक रिपोर्ट कंपनी की वेबसाइट https://gemenviro.com/, बीएसई लिमिटेड की वेबसाइट www.bseindia.com तथा सेंट्रल डिपॉजिटरी सर्विसेज (इंडिया) लिमिटेड ("सीडीएसएल") की वेबसाइट www.evotingindia.com पर भी उपलब्ध रहेगी।

अधिनियम की धारा 91 तथा सेबी सूचीबद्धता विनियमों के विनियम 42 के अनुसार, कंपनी के सदस्यों का रजिस्टर तथा शेयर हस्तांतरण बहियां मंगलवार, 22 सितंबर, 2026 से सोमवार, 28 सितंबर, 2026 तक (दोनों दिन सम्मिलित) बंद रहेंगी।

जिन सदस्यों के नाम **सोमवार, 21 सितंबर, 2026** को सदस्यों के रजिस्टर/लाभकारी स्वामियों की सूची में दर्ज हैं, उन्हें 13वीं एजीएम की सूचना में निर्दिष्ट कार्यों के संबंध में इलेक्ट्रॉनिक रूप से अपना वोट डालने के लिए ई–वोटिंग की सुविधा प्रदान की जाएगी। सदस्य सीडीएसएल के मंच के माध्यम से रिमोट ई–वोटिंग अथवा एजीएम के दौरान ई–वोटिंग द्वारा अपने वोट डाल सकते हैं। रिमोट ई–वोटिंग की अवधि **25 सितंबर, 2026 को प्रातः 09:00 बजे** (आईएसटी) प्रारंभ होकर **27 सितंबर, 2026 को सायं 05:00 बजे** (आईएसटी) समाप्त हो जाएगी। ई–वोटिंग तथा वीसी/ओएवीएम के माध्यम से एजीएम में भाग लेने की विस्तृत प्रक्रिया एजीएम की सूचना के साथ दी गई टिप्पणियों में उन सदस्यों के लिए उपलब्ध कराई जाएगी, जो डिमैट रूप में अथवा भौतिक रूप में शेयरधारक हैं या जिन्होंने अपना ई–मेल आईडी पंजीकृत नहीं कराया है।

इसके अतिरिक्त, एतद्द्वारा सूचित किया जाता है कि वित्तीय वर्ष 2025–26 के लिए अंतिम लाभांश प्राप्त करने के सदस्यों के अधिकार का निर्धारण करने के प्रयोजन से रिकॉर्ड तिथि सोमवार, 21 सितंबर, 2026 होगी, जो एजीएम में सदस्यों के अनुमोदन के अधीन है। चूंकि कंपनी के सभी शेयर डिमैट रूप में धारित हैं, अतः जो सदस्य अपने बैंक खाते के विवरण को जोड़ना, अद्यतन करना अथवा उसमें सुधार करना चाहते हैं, उनसे अनुरोध किया जाता है कि वे सीधे अपने संबंधित डीपी को इसकी सूचना दें। सदस्यों को यह भी सुनिश्चित करने की सलाह दी जाती है कि उनके बैंक खाते का आईएफएससी तथा एमआईसीआर कोड उनके डीपी के पास सही रूप से अद्यतन रहें। कंपनी का आरटीए, लाभांश भुगतान की प्रक्रिया के दौरान केवल डिपॉजिटरी द्वारा उपलब्ध कराए गए बैंक विवरण का ही उपयोग कर सकता है।

कृते जेम एनवायरो मैनेजमेंट लिमिटेड
हस्ता/–
तृप्ति गोयल
दिनांकः 01 सितम्बर, 2026 कंपनी सचिव और अनुपालन अधिकारी
स्थानः दिल्ली आईसीएसआई सदस्यता संख्याः एसीएस73180



फॉर्म–जी
अभिरूचि की अभिव्यक्ति हेतु आमंत्रण
"मैजेस्टिक होटल्स लिमिटेड"
ऑपरेटिंग पार्क प्लाज़ा, होटल एटी लुधियाना, पंजाब

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कारपोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमों, 2016 के विनियम 36ए उप विनियम (1) के अधीन)

	संबंधित विवरण	
1.	पैन/सीआईएन/एलएलपी नंबर के साथ कॉर्पोरेट देनदार का नाम	मैजेस्टिक होटल्स लिमिटेड ("कॉर्पोरेट देनदार") CIN: U55101PB1989PLC037667
2.	पंजीकृत कार्यालय का पता	मैजेस्टिक पार्क प्लाज़ा, भाई बाला चौक फिरोज़पुर रोड, लुधियाना, पंजाब–141002
3.	वेबसाइट का यूआरएल	https://majestichotel.ibc2016.net/
4.	उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्थित हैं	मैजेस्टिक पार्क प्लाज़ा, भाई बाला चौक फिरोज़पुर रोड, लुधियाना, पंजाब–141002
5.	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	114 कमरे (जिनमें से 77 कमरे वर्तमान में चालू हैं), विभिन्न आकारों के 5 बैंक्वेट हॉल, 3 रेस्तरां, स्विमिंग पूल, स्पा, जिम और अन्य सुविधाएं।
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	2025–26 में बिक्री रु. 22,36,01,868 (अनंतिम) 2024–25 में बिक्री रु. 21,68,90,154 (ऑडिटेड) 2023–24 में बिक्री 21,43,36,722 रुपये (ऑडिटेड)
7.	कामगार/कर्मचारियों की संख्या	214
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों के साथ), ऋणदाताओं की सूची, प्रक्रिया की आगामी घटनाओं की प्रासंगिक तिथियां सहित अन्य विवरण यहां उपलब्ध हैं:	कॉर्पोरेट देनदार की कॉर्पोरेट दिवालियापन समाधान प्रक्रिया ("सीआईआरपी") में रुचि की अभिव्यक्ति प्रस्तुत करने की प्रक्रिया और तरीके का विवरण, जिसमें संभावित समाधान आवेदकों के लिए पात्रता मानदंड (दिवालियापन और दिवालियापन संहिता, 2016 ("संहिता") की धारा 25(2)(एच) के तहत कॉर्पोरेट देनदार के लेनदारों की समिति ("सीओसी") द्वारा अनुमोदित) शामिल हैं, रुचि की अभिव्यक्ति के लिए विस्तृत आमंत्रण में दिए गए हैं।
9.	कोड की धारा 25(2)(एच) के अधीन प्रस्ताव आवेदकों के लिए पात्रता पर उपलब्ध है:	इन विवरणों वाला रुचि की अभिव्यक्ति के लिए विस्तृत आमंत्रण कॉर्पोरेट देनदार की वेबसाइट पर उपलब्ध है और इसे https://majestichotel.ibc2016.net पर देखा जा सकता है। किसी भी अन्य विवरण के लिए, समाधान पेशेवर को majestichotels.cirp@gmail.com पर अनुरोध भेजें।
10.	अभिरुचि की अभिव्यक्ति की प्राप्ति की अंतिम तिथि	16.09.2026
11.	प्रत्याशित प्रस्ताव आवेदकों की अनंतिम सूची जारी करने की तिथि	19.09.2026
12.	अनंतिम सूची पर आपत्तियों के प्रस्तुतिकरण की अंतिम तिथि	24.09.2026
13.	प्रत्याशित प्रस्ताव आवेदकों की अंतिम सूची जारी करने की तिथि	26.09.2026
14.	प्रत्याशित आवेदकों से सूचना ज्ञापन, मूल्यांकन सारणी, प्रस्ताव योजना हेतु अनुरोध जारी करने की तिथि	29.09.2026
15.	प्रस्ताव योजना के प्रस्तुत करने की अंतिम तिथि	29.10.2026
16.	अभिरुचि की अभिव्यक्ति प्रस्तुत करने की प्रक्रिया ईमेल आईडी	majestichotels.cirp@gmail.com
17.	[एमएसएमई के रूप में कारपोरेट देनदार की पंजीकरण स्थिति का विवरण]	कॉर्पोरेट देनदार एमएसएमई अधिनियम के तहत सूक्ष्म, लघु या मध्यम उद्यम (एमएसएमई) के रूप में पंजीकृत नहीं है।

नोट्सः

(1) यह प्रपत्र जी दिनांक 02.07.2026 के पूर्ववर्ती प्रपत्र जी के स्थान पर जारी किया गया है, जिसके अंतर्गत अभिरुचि की अभिव्यक्ति हेतु आमंत्रण की प्रक्रिया को रद्द कर दिया गया है।

(2) इस प्रपत्र जी में उल्लिखित समयसीमा, सीओसी की स्वीकृति से संशोधन/विस्तार के अधीन रहेगी।

हस्ता/–
श्री कृष्ण वृंदा जैन
समाधान पेशेवर
मैजेस्टिक होटल्स लिमिटेड के मामले में
रजि. सं. आईबीबीआई/आईपीए–001/आईपी–पी00284/2017–2018/10528
पंजीकृत पताः 1139, सेक्टर 82ए, आईटी सिटी, ब्लॉक बी, डब्ल्यूटीसी के पीछे, साहिबजादा अजीत सिंह नगर, पंजाब– 160055

दिनांकः 01.09.2026 पत्राचार के लिए ईमेल– majestichotels.cirp@gmail.com
स्थानः चंडीगढ़ पंजीकृत संपर्क संख्याः 9417009490, +91–62832–81078
एएफए 31.12.2026 तक वैध

TIPCO ENGINEERING INDIA LIMITED

(Formerly Known As "Tipco Engineering India Private Limited")
Registered Office: P.No. 1658, Phase I, Sector 38, Industrial Estate Rai Distt., Sonepat, Sonipat, Haryana, India, 131029
CIN: L29309HR2021PLC098103 Contact No.: +91 7419403004
E-mail: investors@tipcoengineering.com ; Website: https://tipcoengineering.com/

NOTICE TO SHAREHOLDERS

Notice is hereby given that the 5th (Fifth) Annual General Meeting ("AGM") of the members of Tipco Engineering India Limited (Formerly Known As "Tipco Engineering India Private Limited") ("the Company") will be held on Tuesday, September 22, 2026, at 01:00 P.M. (IST) through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM") to transact the businesses as set forth in the Notice convening the said Meeting.

Ministry of Corporate Affairs **("MCA")** has, vide its Circular No. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13,2020, issued by the Ministry of Corporate Affairs followed by Circular No. 20/2020 dated May 05, 2020, Circular No. 02/2021 dated January 13, 2021 and Circular No. 03/2025 dated September 22, 2025, and all other relevant circulars issued from time to time, permitted the companies to conduct General Meeting **("the Meeting")** through Video Conferencing **("VC")** facility or other Audio Visual means **("OAVM")**, without the physical presence of the Members at a common venue. In compliance with the provisions of the Companies Act, 2013 **("Act")** SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015 **("Listing Regulations")** and MCA Circulars, Annual General Meeting **("AGM")** of the Company will be held through VC/OAVM on Tuesday, September 22, 2026 at 01:00 P.M. (IST). The deemed venue for the AGM will be the Registered Office of the Company.

In terms of the aforesaid Circulars, Notice convening the AGM of the Company has been dispatched only through Electronic mode (i.e. e-mail) to the members who have registered their E-mail IDs with the Depository Participant(s)/Company. The Company completed the dispatch of the Notice of the AGM on **Monday, August 31, 2026.**

In terms of Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended. Regulation 44 of the Listing Regulations and Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India, the company is pleased to provide to its members, the facility to exercise their right to vote by remote e-voting or e-voting during the AGM. The Company has engaged the services of CDSL as the Agency to provide e-voting platform to the Members of the Company. The details relating to e-voting in terms of the Act and the relevant Rules are as under:

1. All the businesses as set out in the Notice of AGM may be transacted through remote e-voting or e-voting during the AGM.
2. The remote electronic voting will commence from **Saturday, September 19, 2026 at 9:00 A.M.** and ends on **Monday, September 21, 2026 at 5:00 P.M.** No remote e-voting shall be allowed beyond the said date and time.
3. The voting rights of Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Tuesday, September 15, 2026 **("Cut-off date")**. Any person who acquires shares of the company and becomes a member of the company after the dispatch of the Notice of AGM and holds shares as on cut-off date, may cast his/her vote through remote e-voting or e-voting during the AGM by obtaining the Login-ID and password by sending a request to investors@tipcoengineering.com or helpdesk.evoting@cdslindia.com . However, if such member is already registered with CDSL for e-voting, then existing User-ID and Password shall be used for casting vote.
4. Only those members who will be present at the AGM through VC/OAVM facility but have not already cast their vote by remote e-voting, shall be eligible to vote through e-voting system in the AGM.
5. The Cut-off date for determining the eligibility to vote by remote e -voting or e-voting during the AGM is Tuesday, September 15, 2026 **("Cut-off date")**.
6. A Member may participate in the AGM even after exercising his/her right to vote through remote e-voting but shall not be allowed to vote again at the AGM.
7. A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting or e-voting during the AGM.
8. The Notice of the AGM is displayed on the website of the Company, i.e. https://tipcoengineering.com/ and available on the website of BSE SME, i.e. https://www.bsesme.com/.
9. The manner in which the members, who are holding shares in dematerialized mode or physical form or who have not registered their email addresses with their Depository/the Company, can cast their vote through remote e-voting or through the e-voting system during the AGM will be provided in the Notice of the AGM.
10. In case of any query/grievance with respect to remote e-voting, Shareholders may refer to the Frequently Asked Questions (FAQs) for Shareholders and remote e-voting User Manual for shareholders available under the Downloads section of CDSL's e-voting website or contact helpdesk.evoting@cdslindia.com.

Manner of Registration of e-mail addresses:

In case shares are held in physical mode, please update your e-mail ID with rta@maashitla.com. In case shares are held in demat mode, please update your e-mail ID with your relevant Depository Participant.

FOR TIPCO ENGINEERING INDIA LIMITED
(Formerly Known As "Tipco Engineering India Private Limited")
Sd/-
Chairman & Managing Director
Ritesh Sharma
DIN:- 08358943

Place: Sonipat, Haryana
Date: August 31, 2026

Globtier
ग्लोबटियर इन्फोटेक लिमिटेड

कॉर्पोरेट पहचान संख्या (CIN): L72900UP2012PLC142156

पंजीकृत ऑफिसः बी-67, 3री मंजिल, सेक्टर 67, गौतम बुद्ध नगर, नोएडा, उत्तर प्रदेश, इंडिया, 201301 फ़ोन नंबरः 0120-3129384

वेबसाइटः www.globtierinfotech.com ईमेलः info@globtierinfotech.com

वीडियो कॉन्फ्रेंसिंग / दूसरे ऑडियो-विजुअल तरीकों से होने वाली 14वीं सालाना जनरल मीटिंग के बारे में जानकारी

प्रिय मेंबर्स,

1. यह बताया जाता है कि ग्लोबटियर इन्फोटेक लिमिटेड (**"कंपनी"**) के मेंबर्स की 14वीं सालाना जनरल मीटिंग (**"AGM"**) गुरुवार, 24 सितंबर, 2026 को दोपहर 03:00 बजे (IST), वीडियो कॉन्फ्रेंसिंग/दूसरे ऑडियो-विजुअल तरीकों (**"VC/OAVM"**) से होगी। AGM के नोटिस में बताए गए बिज़नेस को करने के लिए, कंपनीज़ एक्ट, 2013 (**"एक्ट"**) और उसके तहत बनाए गए नियमों, सिक्योरिटीज़ एंड एक्सचेंज बोर्ड ऑफ़ इंडिया (लिस्टिंग ऑब्लिगेशंस एंड डिस्क्लोज़र रिक्वायरमेंट्स) रेगुलेशंस, 2015 (**"लिस्टिंग रेगुलेशंस"**) के लागू प्रोविज़न्स के साथ, मिनिस्ट्री ऑफ़ कॉर्पोरेट अफेयर्स (**"MCA"**) और **सिक्योरिटीज़** एंड एक्सचेंज बोर्ड ऑफ़ इंडिया (**"SEBI"**) द्वारा जारी सभी लागू सर्कुलर्स को VC/OAVM के ज़रिए एनुअल जनरल मीटिंग बुलाने और 14वीं AGM के नोटिस में बताए गए बिज़नेस को करने के लिए। मेंबर्स VC/OAVM के ज़रिए AGM में शामिल हो सकते हैं, बिना किसी कॉमन वेन्यू पर फिजिकल प्रेज़ेंस के। VC/OAVM के ज़रिए AGM में शामिल होने वाले मेंबर्स को एक्ट के सेक्शन 103 के तहत कोरम पूरा करने के लिए गिना जाएगा।
2. सर्कुलर के मुताबिक, AGM बुलाने के नोटिस की इलेक्ट्रॉनिक कॉपी, एक्ट के सेक्शन 102 के तहत एक्सप्लेनेटरी स्टेटमेंट और फाइनेंशियल ईयर 2025-26 की एनुअल रिपोर्ट, टाइमलाइन के अंदर उन सभी मेंबर्स को ईमेल से भेजी जाएगी जिनकी ईमेल ID कंपनी/डिपॉजिटरी पार्टिसिपेंट के पास रजिस्टर्ड हैं। AGM का नोटिस और एनुअल रिपोर्ट कंपनी की वेबसाइट **www.globtierinfotech.com**, स्टॉक एक्सचेंज की वेबसाइट जहां कंपनी के इक्विटी शेयर लिस्टेड हैं, यानी BSE की वेबसाइट **www.bseindia.com** और स्काईलाइन फाइनेंशियल सर्विस प्राइवेट लिमिटेड ("RTA") की वेबसाइट **www.skylinerta.com** पर भी उपलब्ध होगी।
3. लागू रेगुलेटरी नियमों के मुताबिक, कंपनी मेंबर्स को AGM की जगह के अलावा किसी दूसरी जगह से इलेक्ट्रॉनिक वोटिंग सिस्टम का इस्तेमाल करके वोट डालने की सुविधा देगी ("रिमोट ई-वोटिंग") ताकि वे VC/OAVM के ज़रिए AGM में हिस्सा ले सकें और AGM के दौरान इलेक्ट्रॉनिक तरीके से वोट डाल सकें ("ई-वोटिंग"), इस सुविधा के लिए सर्विस प्रोवाइडर, यानी NSDL से ई-वोटिंग की सर्विस ली है।

   जिन मेंबर्स ने रिमोट ई-वोटिंग से वोट नहीं डाला है, उन्हें AGM में ई-वोटिंग की सुविधा दी जाएगी।

   रिमोट ई-वोटिंग/ई-वोटिंग से वोट डालने का पूरा प्रोसेस और VC/OAVM के ज़रिए AGM में शामिल होने का तरीका AGM के नोटिस में दिया जाएगा। डिटेल्स कंपनी की वेबसाइट पर भी दी जाएंगी।
4. फिजिकल मोड में शेयर रखने वाले मेंबर्स को यह बताया जाता है कि, लागू MCA सर्कुलर के अनुसार, फिजिकल शेयर रखने वाले सभी शेयर होल्डर्स अपने बैंक अकाउंट की डिटेल्स अपडेट कर सकते हैं और अपनी कॉन्टैक्ट जानकारी, जिसमें ईमेल एड्रेस भी शामिल है, रजिस्टर कर सकते हैं। इसके लिए उन्हें ज़रूरी फॉर्म ISR-1 और सपोर्टिंग डॉक्यूमेंट्स स्काईलाइन फाइनेंशियल सर्विस प्राइवेट लिमिटेड को जमा करने होंगेः

   फॉर्म ISR-1 नीचे दिए गए लिंक से डाउनलोड किया जा सकता हैः **https://www.skylinerta.com/downloads_page.php**

   डीमैटेरियलाइज़्ड फॉर्म में शेयर रखने वाले मेंबर्स से रिक्वेस्ट है कि वे अपने बैंक अकाउंट की डिटेल्स और कॉन्टैक्ट जानकारी, जिसमें ईमेल ID भी शामिल है, अपने संबंधित डिपॉजिटरी पार्टिसिपेंट के साथ रजिस्टर/अपडेट करें।
5. यह नोटिस MCA और SEBI के लागू सर्कुलर के अनुसार कंपनी के सभी मेंबर्स की जानकारी और फायदे के लिए जारी किया जा रहा है।

ग्लोबटियर इंफोटेक लिमिटेड के लिए
हस्ताक्षर/-
शिवानी गुप्ता
जगहः नोएडा
तारीखः 31.08.2026 **चीफ कंप्लायंस ऑफिसर और कंपनी सेक्रेटरी**

फॉर्म सं. 14
[विनियम 33(2) देखें]
सभी अनुमेय माध्यमों द्वारा

वसूली अधिकारी - I/II का कार्यालय
ऋण वसूली न्यायाधिकरण दिल्ली (डीआरटी 1)

4थी मंजिल, जीवन तारा बिल्डिंग, पार्लियामेंट स्ट्रीट, नई दिल्ली–110001

मांग सूचना

ऋण वसूली और दिवाला अधिनियम, 1993 की धारा 25 से 28 और आयकर अधिनियम, 1961 की दूसरी अनुसूची के नियम 2 के तहत सूचना

आरसी /492/2025 08–07–2026

पंजाब एंड सिंध बैंक बनाम सोहन कपूर

सेवा में,
(सीडी1) :सोहन कपूर, पिताः एम. एल. कपूर
(सीडी 2) रोहित कपूर, पिताः एम. एल. कपूर
(सीडी 3) मेगा कपूर, पत्नीः रोहित कपूर
(सीडी 4) मदन लाल कपूर, पिताः आर. के. कपूर
(सीडी 5) मनोहर लाल, पिताः नानक चंद,
बी–865, ब्लॉक–बी, सेक्टर–1, रोहिणी, दिल्ली–110085

एतद्द्वारा सूचित किया जाता है कि पीठासीन अधिकारी, ऋण वसूली न्यायाधिकरण दिल्ली (डीआरटी 1) द्वारा टीए/1996/2022 में पारित आदेशों के अनुसरण में जारी वसूली प्रमाणपत्र के अनुसार रु. 8,97,30,008.55 (आठ करोड़ सत्तानवे लाख तीस हजार आठ रुपये और पचपन पैसे) की राशि, दिनांक 05/03/2014 से वसूली तक 11.5% मासिक चक्रवृद्धि ब्याज की दर से लंबित और भावी ब्याज तथा रु. 26,000 (केवल छब्बीस हजार रुपये) की लागत आपके विरुद्ध (संयुक्त और व्यक्तिगत रूप से/पूर्ण/सीमित) देय हो गया है।

2. एतद्द्वारा आपको निर्देशित किया जाता है कि आप इस सूचना की प्राप्ति के 15 दिनों के भीतर उपरोक्त राशि का भुगतान करें, विफल रहने पर वसूली 'बैंकों और वित्तीय संस्थानों को देय ऋण की वसूली अधिनियम, 1993' और उसके नियमों के अनुसार की जाएगी।

3. एतद्द्वारा आपको आदेश दिया जाता है कि सुनवाई की अगली तारीख को या उससे पहले एक शपथ पत्र पर अपनी संपत्तियों का विवरण घोषित करें।

4. एतद्द्वारा आपको आगे की कार्यवाही के लिए 07/09/2026 को सुबह 10:30 बजे अधोहस्ताक्षरी के समक्ष उपस्थित होने का आदेश दिया जाता है।

5. उपरोक्त राशि के अतिरिक्त, आप निम्नलिखित भुगतान के लिए भी उत्तरदायी होंगेः

(क) प्रमाणपत्र/निष्पादन कार्यवाही के इस सूचना के तुरंत बाद की अवधि के लिए देय ब्याज।

(ख) इस सूचना, वारंट और अन्य प्रक्रियाओं की तामील के संबंध में और देय राशि की वसूली के लिए की गई अन्य सभी कार्यवाहियों में खर्च की गई समस्त लागत, शुल्क और व्यय।

आज दिनांक 08/07/2026 को मेरे हस्ताक्षर और न्यायाधिकरण की मुहर के तहत जारी किया गया।

रविंदर कुमार तोमर, वसूली अधिकारी–I,
ऋण वसूली न्यायाधिकरण, दिल्ली (डीआरटी 1)

गायत्री रबर्स एंड केमिकल्स लिमिटेड

सीआईएनः L65910MH1992PLC067052

पंजीकृत कार्यालयः प्लॉट नंबर 675, सेक्टर 69, आईएमटी फरीदाबाद (हरियाणा)–121004

फोनः 9766935377 | ईमेलः cs@gayatrirubberchemicals.com,
वेबसाइट : www.gayatrirubberchemicals.com

सूचना

एतद्द्वारा सूचना दी जाती है कि 31 अगस्त, 2026 की एजीएम के नोटिस में निर्धारित गायत्री रबर्स एंड केमिकल्स लिमिटेड ('कंपनी') की 04थी वार्षिक आम बैठक ('एजीएम') शुक्रवार, 25 सितंबर, 2026 को दोपहर 12:00 बजे वीडियो कॉन्फ्रेंसिंग (वीसी)/अन्य ऑडियो-विजुअल साधनों ('ओएवीएम') के माध्यम से आयोजित की जाएगी।

कॉर्पोरेट कार्य मंत्रालय ('एमसीए') द्वारा जारी सामान्य परिपत्र संख्या 09/2024 दिनांक 19/09/2024 और सामान्य परिपत्र संख्या 03/2025 दिनांक 22/09/2025 (सामूहिक रूप से 'एमसीए परिपत्र') के मद्देनजर, कंपनी ने वीसी/ओएवीएम के माध्यम से कंपनी की एजीएम आयोजित करने का निर्णय लिया है।

उपरोक्त लागू परिपत्रों के अनुपालन में, व्याख्यात्मक विवरण के साथ एजीएम की सूचना केवल इलेक्ट्रॉनिक मोड के माध्यम से उन सदस्यों को भेजी गई है जिनके ईमेल पते कंपनी के रजिस्ट्रार और शेयर ट्रांसफर एजेंट यानी स्काईलाइन फाइनेंशियल सर्विसेज प्राइवेट लिमिटेड ('आरटीए') और डिपॉजिटरी के साथ पंजीकृत हैं। ईमेल के माध्यम से एजीएम की सूचना भेजने का काम सोमवार, 31 अगस्त, 2026 को पूरा हो गया है।

एजीएम की सूचना और व्याख्यात्मक विवरण वेबसाइट पर उपलब्ध है और इसे कंपनी की वेबसाइट यानी https://gayatrirubberchemicals.com/investors/annual-report, एनएसई लिमिटेड (एनएसई) की वेबसाइट https://www.nseindia.com से डाउनलोड किया जा सकता है। वैकल्पिक रूप से, सदस्य इसे प्राप्त करने के लिए कंपनी को cs@gayatrirubberchemicals.com पर या कंपनी के आरटीए admin@skylinerta.com पर ईमेल भेज सकते हैं।

नोटिस में निर्धारित प्रस्तावों के लिए यूजर आईडी और पासवर्ड प्राप्त करने और ई-वोटिंग के लिए ईमेल आईडी के पंजीकरण के लिए डिपॉजिटरी के साथ ईमेल पते को पंजीकृत करने का तरीकाः

1. यदि शेयर भौतिक मोड में रखे जाते हैं, तो कृपया कंपनी के रजिस्ट्रार और ट्रांसफर एजेंटों यानी स्काईलाइन फाइनेंशियल सेंरिस प्राइवेट लिमिटेड ('आरटीए') admin@skylinerta.com को ईमेल पते को पंजीकृत करने के लिए फोलियो नंबर, शेयरधारक का नाम, शेयर प्रमाणपत्र की स्कैन की गई प्रति (आगे और पीछे), पैन (पैन कार्ड की स्व-सत्यापित स्कैन की गई प्रति), आधार (आधार कार्ड की स्व-सत्यापित स्कैन की गई प्रति) प्रदान करते हुए अनुरोध भेजें।
2. यदि शेयर डीमैटेरियलाइज्ड मोड में रखे जाते हैं, तो कृपया अपने डिपॉजिटरी पार्टिसिपेंट (डीपी) से संपर्क करें और अपने डीपी द्वारा सुझाई गई प्रक्रिया के अनुसार अपने डीमैट खाते में अपना ईमेल पता और बैंक खाता विवरण पंजीकृत करें।

इलेक्ट्रॉनिक माध्यमों से मतदान

1. कंपनी (प्रबंधन और प्रशासन) नियम 2014 (यथा संशोधित) के नियम 20 के साथ पठित कंपनी अधिनियम, 2013 की धारा 108 के प्रावधानों, और सेबी (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएं) विनियम 2015 (यथा संशोधित) के विनियमन 44 और लागू परिपत्रों के अनुपालन में, कंपनी एजीएम में किए जाने वाले व्यवसाय के संबंध में सदस्यों को रिमोट ई-वोटिंग की सुविधा प्रदान कर रही है। कंपनी ने अधिकृत ई-वोटिंग एजेंसी के रूप में स्काईलाइन फाइनेंशियल सर्विसेज प्राइवेट लिमिटेड, ('आरटीए') की सेवाएं ली हैं और रिमोट ई-वोटिंग के माध्यम से वोट डालने के लिए इलेक्ट्रॉनिक माध्यमों के माध्यम से मतदान की सुविधा के लिए उनके साथ आवश्यक व्यवस्था की है, सदस्य www.skylinerta.com वेबसाइट देख सकते हैं।
2. मतदान के उद्देश्य के लिए कट-ऑफ तिथि (रिमोट ई-वोटिंग सहित) शनिवार, 19 सितंबर, 2026 है।
3. रिमोट ई-वोटिंग सुविधा निम्नलिखित अवधि के दौरान उपलब्ध होगीः

* **रिमोट ई-वोटिंग शुरू होने की तिथि और समयः** मंगलवार, 22 सितंबर, 2026, सुबह 09:00 बजे (भा.मा.स.)

* **रिमोट ई-वोटिंग की समाप्ति की तिथि और समयः** गुरुवार, 24 सितंबर, 2026, शाम 05:00 बजे (भा.मा.स.)।

4. उपरोक्त अवधि के दौरान, शनिवार, 19 सितंबर, 2026 यानी कट-ऑफ तिथि तक, या तो भौतिक रूप में या डीमटेरियलाइज्ड रूप में शेयर धारण करने वाले सदस्य, इलेक्ट्रॉनिक रूप से अपना वोट डाल सकते हैं। जिन सदस्यों ने कट-ऑफ तिथि के बाद शेयर प्राप्त किए हैं, वे admin@skylinerta.com या cs@gayatrirubberchemicals.com पर अनुरोध भेजकर यूजर आईडी और पासवर्ड प्राप्त कर सकते हैं। जिन सदस्यों ने एजीएम से पहले रिमोट ई-वोटिंग द्वारा अपना वोट डाला है, वे भी वीसी/ओएवीएम के माध्यम से एजीएम में भाग ले सकते हैं/भाग ले सकते हैं, लेकिन वे फिर से अपना वोट डालने के हकदार नहीं होंगे। रिमोट ई-वोटिंग के लिए विस्तृत प्रक्रिया और तरीका एजीएम नोटिस के साथ उपलब्ध है, कंपनी की वेबसाइट पर उपलब्ध है।

वीसी/ओएवीएम के माध्यम से एजीएम में भाग लेने की प्रक्रिया

सदस्यों को कंपनी द्वारा वीसी/ओएवीएम के माध्यम से एजीएम में भाग लेने की सुविधा प्रदान की जाती है। वीसी/ओएवीएम के माध्यम से एजीएम में भाग लेने का निर्देश एजीएम के नोटिस में उपलब्ध है। वे सदस्य जो वीसी/ओएवीएम सुविधा के माध्यम से एजीएम में उपस्थित होंगे और उन्होंने रिमोट ई-वोटिंग के माध्यम से प्रस्तावों पर अपना वोट नहीं डाला है और अन्यथा ऐसा करने से प्रतिबंधित नहीं किया गया है, वे एजीएम के दौरान मतदान प्रणाली के माध्यम से मतदान करने के पात्र होंगे।

बोर्ड के आदेश से
गायत्री रबर्स एंड केमिकल्स लिमिटेड
हस्ता./–
उत्सव चोटाई
दिनांकः 31 अगस्त, 2026 पूर्णकालिक निदेशक
स्थानः फरीदाबाद डीआईएनः 09557131

हिंदुस्तान इंसुलेटर्स एंड इंडस्ट्रीज लिमिटेड
(पूर्व में हिंदुस्तान अर्बन इंफ्रास्ट्रक्चर लिमिटेड के नाम से ज्ञात)

CIN: L31300DL1959PLC003141

पंजीकृत कार्यालयः कंचनजंगा, सातवीं मंजिल, 18, बाराखम्बा रोड, नई दिल्ली, 110001, भारत, टेलीफोनः +91–11–23310001, 02, 04 और 05;

वेबसाइटः www.hindusthaninsulators.com; ईमेलः investors@hindusthan.co.in

शेयरधारकों के ध्यानार्थ
भौतिक प्रतिभूतियों के हस्तांतरण और डिमटेरियलाइजेशन के लिए विशेष विंडो खोलना

एतद्द्वारा शेयरधारकों को सूचित किया जाता है कि सेबी के परिपत्र सं. SEBI/HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 दिनांक 30 जनवरी, 2026 के अनुसार, सेबी ने भौतिक शेयरों के हस्तांतरण और डिमटेरियलाइजेशन के लिए 05 फरवरी, 2026 से 04 फरवरी, 2027 तक एक वर्ष की अवधि के लिए एक और विशेष विंडो खोली है।

यह विशेष विंडो उन भौतिक शेयरों के हस्तांतरण और डिमटेरियलाइजेशन के लिए खोली गई है जिन्हें 01 अप्रैल, 2019 से पहले बेचा/खरीदा गया था, और ऐसे हस्तांतरण अनुरोधों को पुनः जमा करने के लिए खोली गई है जिन्हें दस्तावेजों/प्रक्रिया में कमी या अन्य कारणों से खारिज/वापस/ध्यान नहीं दिया गया था। ऐसे पात्र शेयरधारक जो पिछली समय सीमा से चूक गए थे, उन्हें इस अवसर का लाभ उठाने के लिए प्रोत्साहित किया जाता है।

कृपया ध्यान दें कि केवल उन्हीं अनुरोधों पर इस विशेष विंडो के तहत विचार किया जाएगा जो मूल शेयर प्रमाण पत्र के साथ हस्तांतरण विलेख और अन्य आवश्यक दस्तावेजों के साथ प्रस्तुत किए जाएंगे। हस्तांतरणकर्ता और हस्तांतरिती के बीच विवाद वाले मामलों पर इस विंडो के तहत विचार नहीं किया जाएगा और उन्हें हस्तांतरणकर्ता और हस्तांतरिती द्वारा अदालत/एनसीएलटी प्रक्रिया के माध्यम से सुलझाया जा सकता है। इसके अलावा, निवेशक शिक्षा और संरक्षण निधि (आईईपीएफ) में स्थानांतरित किए गए शेयरों पर इस विंडो के तहत प्रसंस्करण के लिए विचार नहीं किया जाएगा।

इस प्रकार स्थानांतरित प्रतिभूतियां अनिवार्य रूप से केवल डिमैट मोड में ही हस्तांतरिती के खाते में जमा की जाएंगी और हस्तांतरण के पंजीकरण की तारीख से एक वर्ष की अवधि के लिए लॉक-इन में रहेंगी। उक्त लॉक-इन अवधि के दौरान ऐसी प्रतिभूतियों को स्थानांतरित/प्रभारित/गिरवी नहीं किया जा सकेगा।

पात्र शेयरधारकों से अनुरोध है कि वे अधिक सहायता के लिए कंपनी के रजिस्ट्रार और ट्रांसफर एजेंट (आरटीए) यानी स्काईलाइन फाइनेंशियल सर्विसेज प्राइवेट लिमिटेड, 1ली मंजिल, डी–153/ए, पॉकेट डी, ओखला फेज I, ओखला इंडस्ट्रियल एस्टेट, नई दिल्ली, 110020, टोल फ्रीः 011–26812682, ईमेलः admin@skylinerta.com पर संपर्क करें या कंपनी से investors@hindusthan.co.in पर संपर्क करें।

पात्र शेयरधारकों को इस एक बार मिलने वाली विंडो का लाभ उठाने के लिए प्रोत्साहित किया जाता है और उनसे अनुरोध है कि वे अपने हस्तांतरण अनुरोध सभी प्रकार से पूर्ण करके जमा करें।

हिंदुस्तान इंसुलेटर्स एंड इंडस्ट्रीज लिमिटेड के लिए
हस्ता./–
दिनांकः 31 अगस्त, 2026 (नेहा केजरीवाल)
स्थानः नई दिल्ली कंपनी सचिव एवं अनुपालन अधिकारी

optiemus
ऑप्टिमस इन्फ्राकॉम लिमिटेड

CIN: L46524DL1993PLC054086

पंजीकृत कार्यालयः K-20, द्वितीय तल, लाजपत नगर - II, नई दिल्ली - 110024

कॉर्पोरेट कार्यालयः A-7, सेक्टर-65, गौतम बुद्ध नगर, नोएडा, उत्तर प्रदेश-201301

वेबसाइटः www.optiemus.com, | **ईमेलः** info@optiemus.com,

फ़ोन नंबरः 011-29840906

33वीं वार्षिक आम बैठक की सूचना

एतद् द्वारा सूचित किया जाता है कि कंपनी की 33वीं वार्षिक आम बैठक **("एजीएम")** सोमवार, 28 सितंबर, 2026 को पूर्वाह्न 11:30 बजे (आईएसटी) वीडियो कॉन्फ्रेंसिंग ("वीसी") या अन्य ऑडियो विजुअल माध्यमों ("ओएवीएम") के माध्यम से, कॉर्पोरेट कार्य मंत्रालय द्वारा जारी परिपत्र संख्या 03/2025 दिनांक 22 सितंबर, 2025 को परिपत्र संख्या 14/2020 दिनांक 8 अप्रैल, 2020, 17/2020 दिनांक 13 अप्रैल, 2020, 20/2020 दिनांक 5 मई, 2020, 02/2021 दिनांक 13 जनवरी, 2021, 19/2021 दिनांक 8 दिसंबर, 2021, 21/2021 दिनांक 14 दिसंबर, 2021, 02/2022 दिनांक 5 मई, 2022, 10/2022 दिनांक 28 दिसंबर, 2022, 09/2023 दिनांक 25 सितंबर, 2023 और 09/2024 दिनांक 19 सितंबर, 2024 **("एमसीए परिपत्र")** के साथ पठित, तथा सेबी (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएँ) विनियम, 2015 **("सेबी सूचीबद्धता विनियम")** के लागू प्रावधानों के अनुपालन में, एजीएम की सूचना में निर्धारित व्यवसाय करने के लिए आयोजित की जाएगी। वीसी/ओएवीएम के माध्यम से एजीएम में भाग लेने वाले शेयरधारकों को कंपनी अधिनियम, 2013 **("अधिनियम")** की धारा 103 के तहत कोरम के लिए गिना जाएगा।

उपरोक्त परिपत्रों तथा अधिनियम और सेबी सूचीबद्धता विनियमों के प्रावधानों के अनुपालन में, वित्तीय वर्ष 2025-26 की वार्षिक रिपोर्ट के साथ एजीएम की सूचना की केवल इलेक्ट्रॉनिक प्रतियां उन सभी शेयरधारकों को भेजी जाएंगी जिनके ई-मेल पते कंपनी/आरटीए/डिपॉजिटरी के पास पंजीकृत हैं। एजीएम की सूचना और वार्षिक रिपोर्ट कंपनी की वेबसाइट www.optiemus.com, स्टॉक एक्सचेंजों अर्थात् www.bseindia.com और www.nseindia.com तथा सेंट्रल डिपॉजिटरी सर्विसेज (इंडिया) लिमिटेड की वेबसाइट www.evotingindia.com पर भी उपलब्ध होगी। इसके अतिरिक्त, सेबी सूचीबद्धता विनियमों के विनियम 36(1)(बी) के अनुसार, वेब-लिंक, जिसमें सटीक पथ भी शामिल है, जहाँ वार्षिक रिपोर्ट का पूरा विवरण उपलब्ध है, प्रदान करने वाला एक पत्र उन सदस्यों को भेजा जाएगा जिन्होंने कंपनी/आरटीए/डिपॉजिटरी के पास अपना ई-मेल पता पंजीकृत नहीं कराया है।

डीमैट रूप में शेयर रखने वाले शेयरधारकों से अनुरोध है कि वे अपने संबंधित डिपॉजिटरी में अपने डिपॉजिटरी प्रतिभागियों के माध्यम से अपना ई-मेल पता और मोबाइल नंबर पंजीकृत कराएँ। भौतिक रूप में शेयर रखने वाले शेयरधारकों से अनुरोध है कि वे कंपनी की वेबसाइट पर वेब लिंक https://www.optiemus.com/shareregistration.html के अंतर्गत उपलब्ध विधिवत रूप से दाखिल और हस्ताक्षरित फॉर्म ISR-1 को आवश्यक सहायक दस्तावेजों के साथ कंपनी के रजिस्ट्रार और शेयर ट्रांसफर एजेंट अर्थात मेसर्स बीटल फाइनेंशियल एंड कंप्यूटर सर्विसेज प्राइवेट लिमिटेड, बीटल हाउस, तीसरी मंजिल, 99, मदनगीर, नई दिल्ली – 110062, टेलीफोनः 011-29961281-82; ई-मेलः beetal@beetalfinancial.com पर जमा करके अपना ई-मेल पता और मोबाइल नंबर पंजीकृत/अपडेट करें।

शेयरधारकों को ई-वोटिंग प्रणाली के माध्यम से एजीएम की सूचना में प्रस्तावित व्यवसाय पर दूरस्थ रूप से अपना वोट देने का अवसर मिलेगा। डिमटेरियलाइज्ड मोड, फिजिकल मोड में शेयर रखने वाले शेयरधारकों और जिन शेयरधारकों ने अपना ई-मेल पता पंजीकृत नहीं कराया है, उनके लिए दूरस्थ रूप से वोट करने का तरीका एजीएम की सूचना में दिया जाएगा, जो कंपनी की वेबसाइट www.optiemus.com पर भी उपलब्ध होगी।

एजीएम में ई-वोटिंग प्रणाली के माध्यम से मतदान की सुविधा भी उपलब्ध कराई जाएगी तथा एजीएम में भाग लेने वाले जिन शेयरधारकों ने रिमोट ई-वोटिंग द्वारा अपना वोट नहीं डाला है, वे एजीएम के दौरान मतदान कर सकेंगे।

33वीं एजीएम की सूचना शेयरधारकों को लागू कानूनों के प्रावधानों के अनुसार उनके पंजीकृत ई-मेल पते पर शीघ्र ही भेज दी जाएगी।

बोर्ड के आदेशानुसार
कृते **ऑप्टिमस इंफ्राकॉम लिमिटेड**
हस्ता/-
दिनांकः 31 अगस्त, 2026 **विकास चंद्र**
स्थानः नोएडा (उ.प्र.) **कंपनी सचिव एवं अनुपालन अधिकारी**

पीएमसी फिनकॉर्प लिमिटेड

CIN: L27109UP1985PLC006998

पंजीकृत कार्यालयः– बी–10 वीआईपी कॉलोनी, सिविल लाइन्स, रामपुर यूपी–244901

कॉर्पोरेट कार्यालय :– 201 और 202, दूसरी मंजिल, रतन ज्योति बिल्डिंग, 18, राजेंद्र प्लेस, नई दिल्ली–110008, फोनः 011–47631025,26,27

ईमेलः– compliances@pmcfincorp.com, वेबसाइटः www.pmcfincorp.com

वीसी के माध्यम से आयोजित होने वाली 41वीं वार्षिक आम बैठक की सूचना, ई-वोटिंग संबंधी जानकारी और बुक क्लोजर

प्रिय सदस्यगण,

सूचित किया जाता है कि पीएमसी फिनकॉर्प लिमिटेड ("कंपनी") की 41वीं वार्षिक आम बैठक ("एजीएम") गुरुवार सितंबर 24, 2026 को प्रातः 11.00 बजे (IST) वीडियो कॉन्फ्रेंसिंग ("वीसी") या अन्य ऑडियो विजुअल माध्यमों ('ओएवीएम') के माध्यम से आयोजित की जाएगी, जिसमें एजीएम की सूचना में निर्धारित कार्यों का लेन–देन किया जाएगा।

कॉर्पोरेट कार्य मंत्रालय ("एमसीए") ने अपने नवीनतम सामान्य परिपत्र संख्या 03/2025 दिनांक 22 सितंबर, 2025 ('एमसीए परिपत्र') और भारतीय प्रतिभूति और विनिमय बोर्ड द्वारा जारी सेबी परिपत्र संख्या SEBI/HO/DDHS/DDHS-POD-1/P/CIR/2025/83 दिनांक 05 जून, 2025 (सामूहिक रूप से सेबी परिपत्र' के रूप में संदर्भित) के माध्यम से संबंधित परिपत्रों के तहत शेयरधारकों को वार्षिक रिपोर्ट और बैठक की सूचना की भौतिक प्रतियां भेजने की आवश्यकता से छूट प्रदान की है। अतः कंपनी ने सोमवार, 31 अगस्त, 2026 को उन शेयरधारकों को इलेक्ट्रॉनिक माध्यम से वित्तीय वर्ष 2025–26 की एकीकृत वार्षिक रिपोर्ट के लिंक के साथ 41वीं एजीएम की सूचना भेजी है, जिनके ईमेल पते कंपनी/रजिस्ट्रार एवं शेयर ट्रांसफर एजेंट ('रजिस्ट्रार') डिपॉजिटरी प्रतिभागियों ('डीपी') के पास पंजीकृत हैं।

कंपनी उन सदस्यों को वार्षिक रिपोर्ट 2025–26 की भौतिक प्रति भेजेगी जो विशेष रूप से compliances@pmcfincorp.com पर ईमेल भेजकर, जैसा लागू हो, अपना फोलियो नं./ DP Id - Client Id उल्लेख करते हुए इसकी मांग करेंगे। सूचीकरण विनियमों के विनियम 36(1)(ख) के अनुसार, उन सदस्यों को एक पत्र भेजा गया है जिनका ईमेल पता कंपनी/आरटीए/डीपी के साथ पंजीकृत नहीं है, जिसमें उस सटीक पथ का वेब लिंक प्रदान किया गया है, जहां वार्षिक रिपोर्ट 2025–26 उपलब्ध है। वार्षिक रिपोर्ट 2025–26 तक पहुंचने के लिए उक्त पत्र में प्रदान किया गया लिंक https://pmcfincorp-com/wp-content/uploads/2026/08/PMC.FINAL-ANNUAL.REPORT-2026-pdf है।

सदस्य केवल बैठक की सूचना में दर्शाई गई वीसी/ओएवीएम सुविधा के माध्यम से ही एजीएम में उपस्थित हो सकते हैं और भाग ले सकते हैं। कंपनी एनएसडीएल ई–वोटिंग प्रणाली www.evoting.nsdl.com के माध्यम से वीसी/ओएवीएम के जरिए एजीएम में उपस्थित होने की सुविधा प्रदान कर रही है।

एमसीए और सेबह द्वारा जारी उपर्युक्त परिपत्रों के अनुपालन में, वीसी/ओएवीएम के माध्यम से शेयरधारकों की उपस्थिति को अधिनियम की धारा 103 के तहत कोरम निर्धारित करने के उद्देश्य से गिना जाएगा। एजीएम का माना गया स्थल कंपनी का पंजीकृत कार्यालय होगा।

रिमोट ई–वोटिंग और एजीएम के दौरान ई–वोटिंग

अधिनियम की धारा 108 और कंपनी (प्रबंधन और प्रशासन) नियम, 2014 के नियम 20, यथासंशोधित, तथा सेबी लिस्टिंग विनियमों के विनियम 44 के प्रावधानों के अनुसार, शेयरधारकों को छैक्स द्वारा प्रदान की गई इलेक्ट्रॉनिक वोटिंग प्रणाली ('रिमोट ई–वोटिंग') का उपयोग करके AGM बुलाने वाली सूचना में निर्धारित सभी प्रस्तावों पर अपने मत डालने की सुविधा प्रदान की गई है। शेयरधारकों के मतदान अधिकार शुक्रवार, 18 सितंबर, 2026 ('कट–ऑफ तिथि') को कंपनी की चुकता इक्विटी शेयर पूंजी में उनके द्वारा धारित इक्विटी शेयरों के अनुपात में होंगे।

रिमोट ई–वोटिंग की अवधि सोमवार, 21 सितंबर, 2026 को सुबह 9.00 बजे (IST) से शुरू होगी और बुधवार, 23 सितंबर, 2026 को शाम 5:00 बजे (IST) समाप्त होगी। इस अवधि के दौरान, शेयरधारक इलेक्ट्रॉनिक रूप से अपना वोट डाल सकते हैं। इसके बाद एनएसडीएल द्वारा रिमोट ई–वोटिंग मॉड्यूल को निष्क्रिय कर दिया जाएगा। वे शेयरधारक, जो वीसी/ओएवीएम सुविधा के माध्यम से एजीएम में उपस्थित होंगे और जिन्होंने रिमोट ई–वोटिंग के माध्यम से प्रस्तावों पर अपना वोट नहीं डाला है और जिन्हें ऐसा करने से अन्यथा प्रतिबंधित नहीं किया गया है, एजीएम के दौरान ई–वोटिंग प्रणाली के माध्यम से वोट देने के पात्र होंगे।

वे शेयरधारक जिन्होंने एजीएम से पहले रिमोट ई–वोटिंग के माध्यम से अपने वोट डाल दिए हैं, वे भी वीसी/ओएवीएम के माध्यम से एजीएम में उपस्थितभाग ले सकते हैं, लेकिन वे दोबारा अपने वोट डालने के हकदार नहीं होंगे।

कोई भी व्यक्ति जो इस ।ळड नोटिस के प्रेषण के बाद कंपनी के शेयर प्राप्त करता है और कंपनी का सदस्य बनता है तथा कट–ऑफ तिथि को शेयर रखता है, वह evoting@nsdl.co.in पर अनुरोध भेजकर या (022–48867000؃022–24997000) पर कॉल करके लॉगिन आईडी और पासवर्ड प्राप्त कर सकता है।

एजीएम से पहले या उसके दौरान किसी भी सहायता के मामले में या ई–वोटिंग से संबंधित किसी भी प्रश्न के लिए सदस्य www.evoting.nsdl.com के डाउनलोड सेक्शन में उपलब्ध शेयरधारकों के लिए बारंबार पूछे जाने वाले प्रश्न (FAQs) और शेयरधारकों के लिए ई–वोटिंग यूजर मैनुअल देख सकते हैं या टोल फ्री नं.: 1800–1020–990/1800–224–430 पर कॉल कर सकते हैं या सुश्री पल्लवी म्हात्रा, प्रबंधक, एनएसडीएल को अनुरोध भेज सकते हैं। ईमेलः pallavid@nsdl.co.in कर सकते हैं।

मेसर्स ए. के. चौधरी एंड एसोसिएट्स, प्रैक्टिसिंग कंपनी सेक्रेटरीज के श्री अजय कुमार चौधरी (सीपी नं. 21297) को एजीएम के दौरान मतदान और रिमोट ई–वोटिंग प्रक्रिया की निष्पक्ष और पारदर्शी तरीके से जांच करने के लिए स्क्रूटिनाइजर नियुक्त किया गया है

वित्तीय वर्ष 2025–26 की इंटीग्रेटेड एनुअल रिपोर्ट, जिसमें 41वीं एजीएम की सूचना शामिल है, कंपनी की वेबसाइट www-.pmcfincorp.com और बीएसई लिमिटेड की वेबसाइट www.bseindia.com तथा एनएसडीएल की वेबसाइट www.evoting.nsdl.com पर उपलब्ध है।

बुक क्लोजरः कंपनी के सदस्यों का रजिस्टर और शेयर ट्रांसफर बुक्स शुक्रवार, 18 सितंबर, 2026 से गुरुवार 24 सितंबर, 2026 तक (दोनों दिन सम्मिलित) 41वीं वार्षिक आम बैठक के लिए बंद रहेंगे।

पीएमसी फिनकॉर्प लिमिटेड के लिए
हस्ताक्षरित/–
दिनांकः 31 अगस्त, 2026 कैलाश
स्थानः नई दिल्ली कंपनी सचिव एवं अनुपालन अधिकारी